

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.223 – IA/526(AHM)2021  
ITEM No.224 – IA/245(AHM)2021  
ITEM No.225 – IA/491(AHM)2021  
ITEM No.226 – IA/730(AHM)2022  
ITEM No.227 – IA/1049(AHM)2022  
ITEM No.228 – IA/589(AHM)2023  
ITEM No.229 – IA/393(AHM)2021  
in  
**CP(IB) 420 of 2018**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India

.....Applicant

V/s

Eskay K 'N' IT (India) Ltd

.....Respondent

**Order delivered on: 20/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant / Liquidator: Mr. Atul Sharma, Adv.

For the Applicant : None

For the Respondent : None

**ORDER**

**IA/526(AHM)2021, IA/245(AHM)2021,IA/491(AHM)2021, IA/730(AHM)2022,  
IA/1049(AHM)2022, IA/589(AHM)2023 & IA/393(AHM)2021**

Heard Ld. Counsel for the Liquidator. Liquidator is directed to get back to the CoC with appropriate instructions of IBBI regarding appointment of liquidator and revert back by way of affidavit on the next date of hearing.

List for further consideration on 22.03.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY  
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE  
MEMBER (JUDICIAL)**